

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAHARASHTRA VIDHYUT NIGAM PRIVATE LIMITED**

Sl.No.	Relevant Particulars	
1.	Name of corporate debtor	Maharashtra Vidhyut Nigam Private Limited
2.	Date of incorporation of corporate debtor	21.09.2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U40100MH2005PTC156213
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Gupta Tower, Temple Road, Civil Lines Nagpur MH 440001
6.	Insolvency commencement date in respect of corporate debtor	14.02.2019 being the date of delivery of order by NCLT, Mumbai (the order copy was received by the IRP on 16.02.2019)
7.	Estimated date of closure of insolvency resolution process	13.08.2019 (Being 180 days from 14.02.2019 i.e. the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Kumar Kothari IBBI Registration No.: IBBI/IPA-002/IP-N00019/2016-17/10033
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1006-1009, Krishna Building, 224 AJC Bose Road, Kolkata-700017 E-mail: <a href="mailto:resolution@vinodkothari.com">resolution@vinodkothari.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1006-1009, Krishna Building, 224 AJC Bose Road, Kolkata-700017 E-mail: <a href="mailto:mvnpl.resolution@gmail.com">mvnpl.resolution@gmail.com</a>
11.	Last date for submission of claims	<b>02.03.2019**</b> (Being 14 days from the date of appointment of the Interim resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution profession	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

\*\* The order of NCLT was made available to the Interim resolution professional on February 16, 2019, hence, 14 days therefrom.



*Handwritten signature*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maharashtra Vidhyut Nigam Private Limited on 14.02.2019.

The creditors of Maharashtra Vidhyut Nigam Private Limited are hereby called upon to submit their claims with proof on or before 02.03.2019 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



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Vinod Kumar Kothari



Date: 18.02.2019

Place: Kolkata

*N.B. Financial Institutions are directed not to process any transactions w.r.t. the Corporate Debtor without prior approval of the IRP.*